

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 152 of 1999  
(O.A. 1155 of 1995)

Date of Order : 9.9.1999

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.  
Hon'ble Mr.G.S.Minghi, Administrative Member.

SWAPAN SARKAR & DRS.

Vs.

UNION OF INDIA & DRS.  
(EASTERN RAILWAY)

For the applicants : Mr.B.R.Das, counsel.

For the respondents : Mr.P.K.Arora, counsel.

ORDER


D.Purkayastha, J.M.

Ld.counsel for the applicants submits that this miscellaneous application bearing no.152/1999 may be treated as a rejoinder.

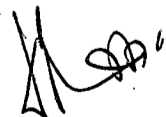
Mr.P.K.Arora, ld.counsel for the respondents submits that a rejoinder has already been filed to the O.A. by the applicants and so question of filing a further rejoinder does not arise.

2. In view of the above, ld.counsel for the applicants, prays for withdrawal of this M.A.

3. The prayer is allowed. M.A.152/1999 stands disposed of as withdrawn. No order is passed as to costs.



(G.S. Minghi)  
Administrative Member



(D.Purkayastha)  
Judicial Member